CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT (AS DEFINED BELOW) AND DRAFT LETTER OF OFFER (AS DEFINED BELOW) FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF:

# P H CAPITAL LIMITED

**Corporate Identification Number:** L74140MH1973PLC016436
**Registered Office:** 5-D, Kakad House, 5th Floor, A-Wing, Opp. Liberty Cinema, New Marine Lines, Mumbai – 400020., Maharashtra, India
**Tel. No.:** +91 –22-2201 9473/17; **Email:** phcapitalltd@gmail.com; **Website:** http://www.phcapital.in/;

**Open offer for acquisition of up to 7,80,026 (Seven Lakhs Eighty Thousand and Twenty Six) fully paid-up equity shares of face value of ₹10/- (Rupees Ten Only) each, representing 26.00% of the voting capital of P H Capital Limited ("Target Company"), on a fully diluted basis from its Public Shareholders at an offer price of ₹206.66/- (Rupees Two Hundred And Six And Sixty Six Paise Only) per Equity Share ("Offer Price"), payable in cash, by Mr. Aditya Himmat Bhansali ("Acquirer"), pursuant to and in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13, 14 and 15(1) of The Securities and Exchange Board of India (Substantial Acquisition Of Shares And Takeover) Regulations, 2011 ("SAST Regulations"), as amended ("Offer" or "Open Offer").**

This corrigendum to the Detailed Public Statement (as defined below) and the Draft Letter of Offer (as defined below) (**"Corrigendum"**) is being issued by Choice Capital Advisors Private Limited, the manager to the Open Offer (**"Manager"** or **"Manager to the Open Offer"**), for and on behalf of the Acquirer in respect of the Open Offer, pursuant to and in compliance with the SAST Regulations.

This Corrigendum should be read in continuation of and in conjunction with the (a) detailed public statement dated December 27, 2025 in relation to the Open Offer (**"Detailed Public Statement"**) published in all editions of Financial Express (English), all editions of Jansatta (Hindi), and Mumbai edition of Mumbai Lakshadeep (Marathi), unless otherwise specified and (b) draft letter of offer dated January 05, 2026 issued in relation to the Open Offer (**"Draft Letter of Offer"**). This Corrigendum is being published in all the newspapers in which the Detailed Public Statement was published in accordance with the SAST Regulations and subsequent amendments thereof.

*Capitalised terms used but not defined in this Corrigendum shall have the meanings assigned to them in the Draft Letter of Offer, unless otherwise specified.*

**In relation to the DPS and DLOF, the public shareholders of the Target Company are requested to take note of the following development/ amendment:**

As on the date of the Detailed Public Statement, Draft Letter of Offer and of this Corrigendum, the Target Company is registered as a Stock Broker with Securities and Exchange Board of India (**"SEBI"**) vide Certificate No. 0002960 dated February 25, 2022 bearing Registration No. INZ000304433 (**"Stock Broker License"**) and is a member of BSE Limited (**"BSE"**). The Target Company will continue to hold the Stock Broker License. Accordingly, the Target Company has submitted an application to BSE on February 02, 2026 seeking prior approval for change in control of the Target Company, which application is currently pending with BSE.

Consequently, the Acquirer is designating the prior approvals of BSE and the SEBI for the change in control of the Target Company. Pursuant to applicability of prior approvals from BSE and SEBI following para titled "Statutory and Other Approvals" as set out in Para VI(1)of the Detailed Public Statement and Para VIII(B)(1) of the Draft Letter of Offer stand amended and substituted to read as follows:

*"There are no statutory approvals required by the Acquirer to complete this Offer except (i) statutory approvals set forth in SPA and (ii) prior approval as set out below:*

*(i) The Target Company holds a registration with the SEBI (Stockbrokers) Regulations, 2026 ("Stockbroker Regulations") (SEBI registration No. INZ000304433) ("Stock Broker Registration"). The Target Company will continue to hold Stock Broker Registration.*

*(ii) In terms of the Stockbroker Regulations and the procedure prescribed under the BSE Master Circular on Membership, 2025, issued by BSE Limited, prior approval of the Stock Exchange and SEBI is required for effecting a change in control of the Target Company.*

*(iii) In terms of the SPA and the proposed change in control of the Target Company pursuant to the Underlying Transaction and subsequent to the filing of Draft Letter of Offer to SEBI, the Target Company has submitted an application to BSE on February 02, 2026 seeking prior approval / no objection for the proposed change in control. The said application is currently under process.*

*(iv) Further, in accordance with the eligibility criteria prescribed under the SEBI (Intermediaries) Regulations, 2008 and the BSE Master Circular on Membership, 2025, the Acquirer satisfies the applicable requirements and is eligible to act as the promoter of the Target Company pursuant to and upon consummation of the proposed change in control.*

*(v) In the event that any additional statutory approvals are required by the Acquirer at a later date prior to the expiry of the Tendering Period, this Offer shall be subject to receipt of such approvals and shall comply with the applicable statutory requirements."*

**OTHER INFORMATION**

1. Except as detailed in this Corrigendum, all other terms, conditions and contents of the Open Offer, Public Announcement, Detailed Public Statement and the Draft Letter of Offer remain unchanged. The above amendments shall be incorporated in the Letter of Offer to be sent to the Public Shareholders.
2. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer laid down in the SAST Regulations in respect of the Open Offer.
3. This Corrigendum will also be available on the websites of SEBI at www.sebi.gov.in, Target Company at www.phcapital.in, BSE at www.bseindia.com
4. The Acquirer will suitably update the Letter of Offer and publish a Pre-Offer Advertisement cum Corrigendum for the changes and comments issued by SEBI including revised schedule of activities, in accordance with provisions of the SAST Regulations and subsequent amendments thereof.

**Issued by the Manager to the Offer**

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The Joy of Earning

**CHOICE CAPITAL ADVISORS PRIVATE LIMITED**
Sunil Patodia Tower, Plot no 156-158, J.B. Nagar, Andheri (East), Mumbai, 400099, Maharashtra, India
**Tel No.:** +91 22-67079999 / 7919;
**Email ID:** openoffer.phc@choiceindia.com;
**Website:** www.choiceindia.com/merchantinvestmentbanking;
**Investor grievance Email Id:** investorgrievances_advisors@choiceindia.com
**SEBI Registration Number:** INM000011872;
**Validity:** Permanent
**Contact Person:** Ms. Nimisha Joshi/Ms. Shreya Poddar
**Corporate Identification Number:** U65990MH2010PTC198262

**For and on Behalf of the Acquirer**
**Sd/-**
**Aditya Himmat Bhansali**
**Acquirer**

Place: Mumbai
Date: April 28, 2026

CONCEPT